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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 2316/2022**

MR. ROHIT JOSHI

..... Petitioner

Through: Mr. Mohit Mathur, Sr. Advocate with
Mr. Pritam Bishwas, Mr. Nishant
Kumar, Mr. Kishley Jha and Mr.
Harsh Gautam, Advocates.

versus

THE STATE (NCT OF DELHI) & ANR.

..... Respondents

Through: Ms. Meenakshi Chauhan, APP with
ACP Pragya Anand and Inspector
Parvesh Kaushik, PS Sadar Bazar.
Mr. Sanjay Jain, ASG (Special
Counsel for State).
Mr. Kapil Sankla, Mr. Prashant Singh,
Mr. Sanjay Vashishtha and Mr.
Akhilesh Aggarwal, Advocates for
complainant.

CORAM:

HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

25.05.2022

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CRL.M.A. 9797/2022

1. This is an application seeking interim stay of the proceedings arising out of FIR No. 338/2022, registered at PS Sadar Bazar under Section 376/328/312/366/377/506/509 IPC.

2. Issue notice. Learned APP accepts notice on behalf of the State. Mr. Kapil Sankla accepts notice on behalf of the complainant.

3. List on 26.07.2022.

CRL.M.C. 2316/2022

4. This is a petition under Section 482 Cr.P.C. praying for quashing and cancelling of FIR No. 338/2022 dated 09.05.2022, registered at PS Sadar Bazar under Sections 376/328//376/328/312/366/377/506/509 IPC.

5. Issue notice. Learned APP accepts notice on behalf of the State. Mr. Kapil Sankla accepts notice on behalf of the complainant.

6. Let a copy of the petition be supplied to the State. Let the same be also supplied to learned counsel appearing for the complainant.

7. Status report/reply be filed at least two weeks before the next date of hearing, after supplying a copy to learned counsel for the petitioner.

8. List on 26.07.022.

9. Learned Senior Counsel for the petitioner submits that his right to move an application for anticipatory bail, as and when so advised, may be protected. There is no need to pass any order on this request because this right is always open.

TALWANT SINGH, J

MAY 25, 2022

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[Click here to check corrigendum, if any](#)